

[Shri Nambiar]

hon. Minister must attend to this and see that these evictions are not allowed. Instead of land being granted to the tiller, whatever land is available is taken away from him. That is also a point which requires the immediate attention of the hon. Minister.

With regard to the removal of intermediaries also, the hon. Minister has given us a wrong picture. I have agreed that intermediaries in the form of zamindars and jagirdars have been removed, but the question is whether the land even in those areas has gone to the actual tiller.

17 hrs.

He says the title has passed to new people. The question is whether it has passed to the tiller. My contention is that it has not gone to the tiller. The tiller has not got the land. Instead, a new land-owning class has come in the way of the tiller. The tiller is still tilling it and paying the money to the new zamindar. It has only added to his sufferings.

Under these circumstances, I submit that my Resolution is quite in order. After all, we only recommend to Government to take certain steps. If he is agreeable and if the House agrees, instead of 'Government', we can say 'State Governments' so that it may be made very specific—"This House recommends to the State Governments to take immediate steps . . .". Whether the Central Government should bring in legislation or not is not the point. The point is that the State Governments must take measures—legislative and executive—to implement it. Therefore, in that way I am prepared to amend it, if it is agreeable. Once we agree to the principle, and to the practice of it also, there is no difficulty. Therefore, I request the House to agree to my Resolution.

Mr. Deputy-Speaker: He is presenting it?

Shri Nambiar: Yes.

I am agreeable alternatively, also to the substitute resolution.

Mr. Deputy-Speaker: Then I will put the substitute Resolution, amendment No. 1, to the vote of the House.

The Substitute Resolution was put and negatived.

Mr. Deputy-Speaker: Does Shri D. S. Patil want to press his amendment?

Shri D. S. Patil: I seek leave of the House to withdraw it.

The amendment was, by leave, withdrawn.

Mr. Deputy-Speaker: I shall now put the original Resolution to the vote of the House.

The question is:

"This House recommends to the Government to take immediate steps by way of legislative and executive measures to bring about a thorough land reform including transfer of ownership of land to the tiller, removal of rural indebtedness and provision of proper marketing facilities with price supports".

The Resolution was negatived.

17.03 hrs.

RESOLUTION RE: NATIONALISATION OF FILM INDUSTRY

Shri R. G. Dubey (Bijapur North): I beg to move the following Resolution:

"This House is of opinion that Government should take steps to nationalise the Film Industry".

Mr. Deputy-Speaker: He may continue the next day.

17.03½ hrs.

The Lok Sabha then adjourned till Eleven of the clock on Monday, March 9, 1964/Phalguna 19, 1885 (Saka).